

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:2675
ANSWERED ON:26.08.2013
DEFENCE LAND
Karwariya Shri Kapil Muni

Will the Minister of DEFENCE be pleased to state:

- (a) the area of land in possession of the Ministry in Allahabad district of Uttar Pradesh along with the area of land out of the said land in possession of the Army;
- (b) the area of the said land in possession with legal leaseholders along with the area of land in illegal possessions;
- (c) whether the Ministry is having any scheme to give complete ownership of the said land to legal leaseholders and on lease to the people illegally living on the said land;
- (d) if so, the details thereof and the time by which the scheme is likely to be implemented;and
- (e) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

- (a) The Area of land in possession of the Ministry of Defence (MoD) in Allahabad district of Uttar Pradesh is about 9011 acres, out of which about 4089 acres is in the possession of the Army.
- (b) About 179 acres of land is under subsisting lease and about 52 acres of land is under expired lease. Also, an area of about 298 acres is under encroachment.
- (c) to (e) A policy of MoD for conversion of sites in notified civil areas and excised area of Cantonments, which are held on Old Grant, other resumable terms and on lease, and, which are not required for any defence/ public purpose, into freehold already exists. There is no scheme to give lease in respect of defence lands under encroachment.